1. Organisation and Function

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
1.1	Particulars of its organization, functions and duties [section 4(1)(b)(i)]	(i) Name and address of the Organization	Department of Legal Affairs, Ministry of Law and Justice, Branch Secretariat, 2 nd Floor, Aayakar Bhawan, Annexe, M K Road, New Marine Lines, Mumbai - 400020
		(ii) Head of Organization	Shri A A Ansari, Additional Government Advocate
		(iii) Vision, Mission and Key objectives.	
		(iv) Function and duties	This office renders advice to various Ministries / Departments of Govt. of India on receipt of the respective references by it on different kinds of legal matters and attends to the litigation work of the Central Government in Bombay High Court, C.A.T., National Company Law Tribunal other Tribunals and before all the Subordinate Courts of entire Western Region. The entire work is performed by its Officers under the guidance of the Additional Government Advocate/In-charge of this Branch Secretariat. This Branch Secretariat is always guided by the Hon'ble Law Secretary.
		(v) Organization Chart.	As per 1.2
		(vi) Any other details-the genesis, inception, formation of the department and the HoDs from time to time as well as the committees/Commissions constituted from time to time have been dealt.	N A
1.2	Power and duties of its officers and employees [section 4(1)(b)(ii)]	(i) Powers and duties of officers (administration, financial and judicial).	The Addl. Govt. Advocate is the overall In-charge of the Branch Secretariat. One Addl. Govt. Advocate, One Sr.PPS, One Asst. Legal Adviser, Four PSs & Two Supdt.(L) are assisting the Addl. Govt. Advocate in handling the advice and litigation matters of the Branch Secretariat. The SO assist the Addl. Govt. Advocate in the Administration and Account matters

		(ii) Power and duties of other employees.	The work is bifurcated into separate sections for its smooth functioning, i.e. Advice Section, Misc. Original Side Litigation Section consisting of erstwhile Misc. Original Side Litigation, Arbitration, Suits, Land Acquisition References, Company matters and cases pertaining to DGFT /FERA /FEMA in Original Side as well as Appellate Side and Appellate Side Litigation Section consisting of Misc. Appellate Side Section and Criminal Side Matters. Each Section is headed by a senior Officer of this Branch Secretariat who is assisted by an officer.
			There are one Asst.(Legal), two Assistant Section Officers (CSS), three Senior Court Clerk Grade-I, two Senior Court Clerk Grade-II and two Court Clerks, who assist the Officers in discharging their duties.
		(iii) Rules/orders under which powers and duty are derived and	As per 1.2
		(iv) Exercised	
1.3	Procedure followed in decision making process [section 4(1)(b)(iii)]	(v) Work allocation.(i) Process of decision making Identity key decision making points.	Addl. Govt. Advocate and Incharge.
		(ii) Final decision making authority	Shri A A Ansari, Addl. GA
		(iii) Related provisions, acts, rules etc.	As per provisions/acts/rules
		(iv) Time limit for taking a decisions, if any.	Depends upon the case to case
		(v) Channel of supervision and accountability.	
1.4	Norms for	(i) Nature of	NA
	discharge of functions	functions/services offered. (ii) Norms/standards for	NA
	[section 4(1)(b)(iv)]	functions/service delivery (iii) Process by which these	NA
		services can be accessed.	
		(iv) Time limit for achieving the targets.	Depend upon the case to case
		(v) Process of redress of	As per process of redress of
1.5	Rules	grievances. (i) Title and nature of the	grievances. N A
	regulations,	record/manual/instructions.	
	instructions manual and records for	(ii) List of Rules, regulations, instructions manuals and records.	NA
	discharging	(iii) Acts/Rules manuals etc.	NA
	functions. [section	(iv) Transfer policy and transfer orders.	NA

1.6	Categories of documents held	(i) Categories of documents.	Litigation, Advice, Administrat and Accounts.
	by the authority	(ii) Custodian of	
	under its control	documents/categories	
	[section		
1.7	4(1)(b)(vi)] Boards,	(i) Name of Boards, Councils,	NA
1.7	Councils,	Committee etc.	
	Committees and	(ii) Composition	NA
	other Bodies	(iii) Dates from which	NA
	constituted as	constituted	
	part of the Public Authority [section	(iv) Term/Tenure (v) Powers and functions	N A N A
	4(1)(b)(viii)]	(vi) Whether their meetings	NA
		are open to the public?	
		(vii) Whether the minutes of	NA
		the meetings are open to the	
		Public?	
		(viii) Place where the minutes if open to the public are	NA
		available?	
1.8	Directory of	(i) Name and designation	Annexure – A
	officers and	(ii) Telephone, fax and email	Annexure - A
	employees	ID	
	[section		
1.9	4(1)(b)(ix)] Ministry	(i) List of employees with	Annexure - B
1.0	Remuneration	Gross monthly remuneration.	
	received by	(ii) System of compensation	As per regulations.
	officers and	as provided in its regulations.	
	employees		
	including system of compensation		
	[section		
	4(1)(b)(x)]		
1.10	Name, designation and	(i) Name and designation of the public information officer	Shri Santosh K Ramanna, AL Smt Bharati R Rane, Supdt(L)
	other particulars	(PIO), Assistant Public	
	of public	Information (s) & Appellate	Shri A A Ansari, Addl. Govt.
	information	Authority	Advocate.
	officers	(ii) Address, telephone	231, 2 nd Floor, Aayakar Bhaw
	[section	numbers and email ID of	New Marine Lines, M K Road
	4(1)(b)(xvi)]	each designated official.	Mumbai – 400 020
	i dade en er		Tel – 022 22037588
			233, 2 nd Floor, Aayakar Bhaw
			New Marine Lines, M K Road
			Mumbai – 400 020
			Tel – 022 22037589
			233, 2 nd Floor, Aayakar Bhaw
			New Marine Lines, M K Road
			Mumbai – 400 020
			Tel – 022 22011790
1 4 4	Nof	No. of overlaw, or overlapping	Maid ID – aa.ansari66@gov.ii
1.11	No. of	No. of employees against	Till date no disciplinary action taken on any employee
	employees against whom	whom disciplinary action has been	laken on any employee
	Disciplinary	(i) Pending for Minor penalty	
	action has been	or major penalty	Nil
	proposed/taken	proceedings.	
	[section 4(2)]	(ii) Finalised for Minor	Nil
		penalty or major penalty proceedings.	
		proceedings.	

1.12	Programmes to	(i) Educational Programmes.	Nil
	advance	(ii) Efforts to encourage	Nil
	understanding of	public authority to participate	
	RTI (Section 26)	in these programmes.	
		(iii) Training of CPIO/APIO.	CPIO/APIO attended training in RTI
		(iv) Update & publish	Nil
		guidelines on RTI by the	
		Public Authorities concerned.	
1.13	Transfer policy and transfer orders [F No. 1/6/2011 – IR dt. 15/4/2013]		Nil

2. Budget and Programme

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
2.1	Budget allocated to each agency	(i) Total Budget for the public authority.	NA
	including of plans, proposed	(ii) Budget for each agency and plan & programmes.	NA
	expenditure and	(iii) Proposed expenditure	NA
	reports on disbursements	(iv) Revised budget for each agency. If any	NA
	made etc. [section 4(1)(b)(xi)]	(v) Report on disbursements made and place where the related reports are available.	NA
2.2	Foreign and	(i) Budget	Nil
	domestic tours [F.No.1/8/2012- IR dt.11.9.2012.	 (ii) Foreign and domestic Tours by ministries and officials ot the rank of JS to the Government and above, as well as the heads of the Department. a. Place visited b. The period of visit. c. The number of members in the official delegation. d. Expenditure on the visit 	Nil
		 (iii) Information related to procurements. a. Notice/tender enquires, and corrigenda if any thereon, b. Details of the bids awarded comprising the names of the suppliers of goods/services being procured. c. The works contracts concluded – in any such combination of the above – and. d. The rate/rates and the total amount at which such procurements or works contract is to be executed. 	Nil

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2.3	Manner of execution of	(i) Name of the programme of activity.	NA
	subsidy programme [section	(ii) Objective of the programme	NA
	4(1)(b)(xii)]	(iii) Procedure to avail benefits.	NA
		(iv) Duration of the programme/scheme	NA
		(v) Physical and financial targets of the programme	NA
		(vi) Nature/scale of subsidy/amount allotted.	NA
		(vii) Eligibility criteria for grant of subsidy	NA
		(viii) Detals of beneficiaries of subsidy programme (number, profile etc.)	NA
2.4	Discretionary and non- discretionary grants [F.No.1/6/2011-	(i) Discretionary and non- discretionary grants/allocations to state Govt./NGOs/other institutions.	NA
	ÎR dt.15.4.2013]	(ii) Annual accounts of all legal entities who are provided grants by public authorities.	NA
2.5	Paticulars of recipients of concessions,	(i) Concessions, permits or authorizations granted by public authority.	NA
	permits of authorizations granted by the public authority. [section 4(1)(b)(xiii)]	 (ii) For each concessions, permit or authorization granted a. Eligibility criteria. b. Procedure for getting the concession/grant and/or permits of authorizations. c. Name and address of the recipients given concessions/permits of authorizations. d. Date of award of concessions/permits of 	NA
2.6		authorizations.	
2.0	CAG & PAC paras [F.No.1/6/2011- IR dt.15.4.2013]	CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the parliament.	NA

3. Publicity Band Public interface

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S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
3.1	Particulars for any arrangement for consultation with or representation by the members of the public in relation to the formulation of policy or	Arrangement for consultations with or representation by the members of the public (i) Relevant Acts Rules, Forms and other documents which are normally accessed by citizens.	NA

	, implementation there of [section 4(1)(b)(vii)] [F.No.1/6/2011-IR dt.15.4.2013]	 (ii) Arrangements for consultation with or representation by a.Members of the public in policy formulation/policy implementation b.Day & Time allotted for 	NA
		visitors. c.Contact details of information & Facilitation Counter to provide publications frequently sought by RTI applicants. Public – private partnerships	NA
		(PPP) i. Details of Special/Purpoe	
		Vehicle (SPV), if any. ii. Detailed project reports (DPRs).	NA
		iii. Concession agreements	NA
		iv. Operation and maintenance manuals	NA
		v. Other documents, generated as part of the implementation of the PPP	NA
		vi. Information relating to fees, tolls, or the other kinds of revenues that may be collected under authorization from the government.	NA
		vii. Information relating to outputs and outcomes.	NA
		viii. The process of the selection of the private sector party (concessionaire etc.)	NA
0.0		ix. All payment made under the PPP project.	NA
3.2	Are the details of polices/decisions, which affect public, informed to them	Publish all relevant facts while formulating important policies or announcing decisions which affect public	NA
	[section 4(1)(c)]	to make the process more interactive i. Policy	
		decisions/legislations taken in the previous one year.	
		ii. Outline the Public consultation process.iii. Outline the arrangement	NA
		for consultation before formulation of policy.	
3.3	Dissemination of information widely and in such form and manner which is easily accessible to the public [section 4(3)]	Use of the most effective means of communication i. Internet (website)	NA
3.4	Form of accessibllity of information	Information manual/handbook available in	NA
	manual/handbook [section 4(1)(b)]	(i) Electronic format (ii) Printed format	

3.5	Whether information	List of materials available i. Free of cost.	NA
	manual/handbook available free of cost or not [section 4(1)(b)]	ii. At a reasonable cost of the medium.	NA

4. E Governance

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S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
4.1	Language in which	i. English	NA
	information Mannual/Handbook Available [F.No.1/6/2011-IR dt.15.4.2013]	ii. Vernacular/Local Language.	NA
4.2	When was the information Mannual/Handbook last updated? [F.No.1/6/2011-IR dt.15.4.2013]	Last date of Annual updaton	NA
4.3	Information available in electronic form	i. Details of information available in electronic form	NA
	[section 4(1)(b)(xiv)]	ii. Name/title of the document/record/other information	NA
		iii. Location where available	NA
4.4	Particulars of facilities available to citizen for obtaining information. [section 4(1)(b)(xv)]	i. Name & location of the faculty. ii. Details of information made available	N A N A
		iii. Working hours of the facility.	NA
		iv. Contact person & contact details (phone, fax, email)	NA
4.5	Such other information as may be prescribed under [section 4(1)(b)(xvii)]	i. Grievance redressal mechanism.	NA
		ii. Details of applications received under RTI and information provided.	N.A
		iii. List of completed schemes/projects/programmes	NA
		iv. List of schemes/projects/programme underway	NA
		v. Details of all contracts entered into including name of the contractor, amount of contract and period of completion of contract.	NA
		vi. Annual Report.	Annural Report of every FY has been prepared.
		vii. Frequently Asked Question	NA
		viii. Any other information such as	NA
		a. Citizen's Charter	
		b. Result Framework Document	NA
		c. Six monthly reports on the	NA
		d. Performance against the benchmarks set in the Citizen's Charter.	NA

4.6	Receipt & Disposal of RTI applications & appeals	i. Details of applications received and disposed.ii. Details of appeals received	Received – 37 Disposed - 37 Received – 2
	[F.No.1/6/2011-IR dt.15.4.2013]	and orders issued.	Orders Issued - 2
4.7	Replies to questions asked in the parliament. [section 4(1)(d)(2)]	Details of questions asked and replies given.	

5. Information as may be prescribed.

S.No.	ltem	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
5.1	Such other information as may be prescribed [F.No.1/2/2016-IR dt.17.8.2016], [F.No.1/6/2011-IR dt.15.4.2013]	 i. Name & details of a. Current CPIO & FAAs b. Earlier CPIO & FAAs from 1.1.2015 ii. Details of third party audit of voluntary disclosure. a. Dates of audit carried out b. Report of the audit carried out. iii. Appointment of Nodal officers not below the rank of JS/Additional HoD. a. Date of appointment b. Name & Designation of the officers. 	a. K Santosh Ramanna, ALA b. N A Pande, Supdt.(L) N A N A
		 iv. Consultancy committee of key stake holders for advice on suomotu disclosed. a. Date from which constituted b. Name & Designation of the officers. iv. Committee of PIOs/FAAs with rich experience in RTI to identity frequently sought information under RTI. a. Date from which constituted b. Name & Designation of the officers. 	N A N A

6 Information Disclosed on own Initiative.

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
6.1	Name / information disclosed so that public have minimum resort to use of RTI Act to obtain information		N A

6.2	Guidelines for Indian Government Websites (GIGW) is followed (released in Feb, 2019 and included in the Central Secretariat Mannual of office Procedures (CSMOP) by Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Public Grievance and Pensions, Government of	i. Whether STQC certification obtained and its validity. ii. Does the website show the certificate on the Website?	NA
	India)		

DIRECTORY OF THE OFFICERS AND EMPLOYEES WORKING IN THE BRANCH SECRETARIAT, MUMBAI

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31

SI.No.	Name & Designation	Telephone No.
1.	Shri A.A. Ansari, Additional Government Advocate	(O) 022-22011790 022-22015789
	Additional Government Advocate	Fax:-22088345/22004132
		Mail ID:- aa.ansari66@gov.in
2.	Shri Gul Asnani,	(O) 022-22037504
	Additional Government Advocate	
3	Smt. Sivakami Prakash,	(O) 022-22691060
	Sr. Principal Private Secretary	
4.	Shri K. Santosh Ramanna,	(O) 022-22037588
-	Assistant Legal Adviser	
5.	Shri Anuradha Sriram Section Officer (CSS)	(O) 022-22033162
0		(0) 000 00007500
6.	Shri N.R. Joshy, Private Secretary	(O) 022-22037502
7	Smt. Usha Vijay Salian,	(O) 022-22015789
1	Private Secretary	(0) 022-22013789
8.	Smt. Maya Y. Golatkar,	(O) 022-22037502
	Private Secretary	
9.	Smt. Amarjeet R. Mistry,	(O) 022-22037502
	Private Secretary	
10	Shri N.A. Pande,	(O) 022-22076558
	Superintendent (Legal)	
11	Smt. Bharati Rane	(O) 022-22037589
	Superintendent (Legal)	
12	Smt. Geeta V. Mohare,	(O) 022-22033162
	Assistant Section Officer (CSS)	
13.	Shri Ramesh Kairamkonda	(O) 022-22033162
4.4	Assistant Section Officer (CSS)	
14.	Shri Anup Kumar,	(O) 022-22033161
15.	Assistant (Legal) Shri B.N. Sable,	(0) 022 22022262
10.	Sr. Court Clerk, Grade-I	(O) 022-22033262
16.	Shri S.M.Jadhav,	(O) 022-22036995
	Sr. Court Clerk, Grade-I	
17.	Shri Abhijit G Desai,	(O) 022-22033161
10	Sr. Court Clerk, Grade-I	
18.	Shri Anil S Gurav,	(O) 022-22033161
19.	Sr. Court Clerk Grade-II Shri Anant S Redkar,	(0) 000 0000005
10.	Sill Anant S Redkar, Sr Court Clerk Grade-II	(O) 022-22036995
20.	Shri A. D. Randive,	(O) 022-22033161
	Court Clerk	
21.	Shri Aman Kumar,	(O) 022-22033161
	Court Clerk	
22.	Shri Denis Baretto,	(O) 022-22033162
23	Staff Car Driver	
20	Shri G.M.Sawant, Gestetner Operator	
24.	Shri P.S.Lanjekar,	
	Multi Tasking Staff	
25.	Shri Sunil S Gurav,	
	Multi Tasking Staff	
26.	Shri Kailash Shedge,	
07	Court Messenger	
27.	Shri Manoj Sawant, Multi Tasking Staff	
28.	Multi Tasking Staff Shri Shamir Gharve,	
_0.	Multi Tasking Staff	
29.	Shri.Vasant Poojari,	
	Multi Tasking Staff	
30.	Smt.Vaishali Karmale,	
21	Multi Tasking Staff	
31.	Shri B.D.Ardalakar,	
32.	Multi Tasking Staff	
J.	Shri Ashish Gurav, Multi Tasking Staff	
33.	Smt. Nirmala Bhoj,	
	Multi Tasking Staff	
34.	Shri Santosh Chaudhary,	
	Multi Tasking Staff	
35.	Shri Jalindar Hire	
	Multi Tasking Staff	

STATEMENT SHOWING THE NAME OF THE POST WITH CLASSIFICATION & SCALE OF PAY WITH INCREMENTS AND CATEGORY ATTACHED THERETO

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S.No	Name & Designation	Level	Increment	CATEGORY
1.	Shri A.A. Ansari Addl. Govt. Advocate/Incharge	13	As per relevant col. of Matrix table	OBC
2.	Shri Gul Asnani,	13	-Do-	General
۷.	Addl. Government Advocate	15	-00-	General
3.	Smt. Sivakami Prakash,	12	-Do-	General
	Sr. Principal Private Secretary			
4.	Shri K. Santosh Ramanna,	11	-Do-	General
	Assistant Legal Adviser			
5.	Smt Anuradha Sriram,	08	-Do-	General
	Section Officer			
6.	Shri N.R. Joshy,	09	-Do-	General
7	Private Secretary	08	-Do-	Capage
/	Smt. Usha Vijay Salian, Private Secretary	08	-D0-	General
8	Smt. Maya Y. Golatkar,	08	-Do-	General
0	Private Secretary		-00-	General
9	Smt. Amarjeet R. Mistry,	08	-Do-	General
	Private Secretary			
10	Shri N.A. Pande,	08	-Do-	General
	Superintendent (Legal)			
11.	Smt. Bharati Rane	08	-Do-	General
10	Superintendent (Legal)	07		
12.	Smt.Geeta V.Mohare,	07	-Do-	General
13.	Assistant Section Officer	07		OBC
13.	Shri Ramesh Kairamkonda Assistant Section Officer	07	-Do-	
14.	Shri Anup Kumar,	07	-Do-	SC
	Assistant (Legal)			
15.	Shri B.N. Sable,	07	-Do-	SC
	Sr. Court Clerk Grade-I			
16.	Shri S.M.Jadhav,	06	-Do-	General
	Sr. Court Clerk Grade-I			
17.	Shri Abhijit Desai,	06	-Do-	General
	Sr. Court Clerk Grade-I			0.00
18.	Shri A.S. Gurav,	04	-Do-	OBC
19.	Sr. Court Clerk, Grade-II Shri A.S. Redkar,	04	-Do-	OBC
19.	Sill A.S. Redkal, Sr. Court Clerk, Grade-II	04	-00-	
20.	Shri A.D. Randhive,	04	-Do-	SC
20.	Court Clerk			
21	Shri Aman Kumar	02	-Do-	General
	Court Clerk			
22.	Shri Dennis Bareto,	05	-Do-	General
	Staff Car Driver			Canaral
23.	Shri G.M.Sawant,	04	-Do-	General
0.4	Gestetner Operator	02	-Do-	OBC
24.	Shri P.S.Lanjekar, Multi Tasking Staff	02	-00-	
25.	Shri Sunil Gurav	02	-Do-	OBC
20.	Multi Tasking Staff			
26.	Shri Kailash Shedge,	02	-Do-	General
_0.	Court Messenger			
27.	Shri Manoj Sawant,	02	-Do-	General
	Multi Tasking Staff			0.00
28.	Shri Shamir Gharve,	02	-do-	OBC
	Multi Tasking Staff			General
29.	Shri.Vasant Poojari,	02	-Do-	
	Multi Tasking Staff	01	-Do-	General
30.	Smt.Vaishali Karmale,		-00-	
0.4	Multi Tasking Staff Shri B.D. Ardalkar,	01	-Do-	General
31.	Multi Tasking Staff			
22	Shri Ashish Gurav,	01	-Do-	OBC
32.	Multi Tasking Staff			
33.	Smt. Nirmala Bhoj,	01	-Do-	SC
33.	Multi Tasking Staff			Coperal
		01	-Do-	General
34	Shri Santosh Chaudhary,	01		
34.	Shri Santosh Chaudhary, Multi Tasking Staff Shri Jalindar Hire	01	-Do-	SC